

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**3. Interlocutory Application (IBC)(Liq.)/69/2024**  
**In C.P. (IB)/344(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE**  
**NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

**NAME OF THE PARTIES: - Renascence Insolvency Resolution**  
**Professionals Private Limited (Resolution**  
**Professional of Kesma Impex Private**  
**Limited) Through Authorised Signatory**  
**Mr. Rajkumar Shamlal Jaiswal**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Kesma Impex Pvt Ltd**

**Section: - 33(1)(b)(i) to (iii) r/w Section 33(3) U/s 7 of the Insolvency and**  
**Bankruptcy Code, 2016**

---

**ORDER**

**Interlocutory Application (IBC)(Dis.)/69/2024: -**

**Presence: -**

Adv. Nishitha Nambiar

..... Resolution Professional through VC.

List this matter on **28.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**